

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 3636
ANSWERED ON 04.04.2022

SUSTAINABLE MINING

3636 SHRI K.J. ALPHONS:

Will the Minister of MINES be pleased to state:

- (a) the progress country has made in sustainable mining;
- (b) the obstacles that Government is facing in the implementation; and
- (c) the immediate goals that Government has set in this regard?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (c): Ministry of Mines has implemented Sustainable Mining by making provisions under Chapter-V of Mineral Conservation and Development Rules (MCDR), 2017. Rule 35 of MCDR provides for star rating of the mining leases based on the sustainable mining practices adopted by the miners.

Star rating has been made mandatory under Rule 35(2) of MCDR, 2017 and every mining lease holder has to submit online self-assessment report before 1st day of July every year for the previous financial year, alongwith the digital images of mining lease area as per rule 34A of the said rules to the Regional Controller or the authorised officer of the Indian Bureau of Mines.

Further, as per Rule 35(4) of MCDR, 2017 every holder of a mining lease shall achieve at least three-star rating within a period of four years from the date of commencement of mining operations and thereafter maintain the same on year- on- year basis.
